

**Central Administrative Tribunal
Madras Bench**

OA/310/00878/2018

Dated Tuesday the 10th day of July Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

V. Gurunathan (PC 2320)
B-105, Shanmugapuram Police Quarters
Gorimedu, Pondicherry – 605 006. .. Applicant

By Advocate M/s. Prakash Adiapadam

Vs.

1. Union of India represented by
The Chief Secretary to Government
Government of Puducherry
Chief Secretariat
Goubert Avenue, Beach Road
Puducherry – 605 001.
2. The Secretary to Home
Government of Puducherry
Secretariat, Puducherry.
3. The Director General of Police (DGP)
Office of the Director General of Police
Puducherry Police Department
Government of Puducherry
Puducherry.
4. The Inspector General of Police (IGP)
Office of the Director General of Police
Puducherry Police Department
Government of Puducherry
Puducherry.
5. The Superintendent of Police (HQ)
Office of the Superintendent of Police (HQ)

Puducherry Police Department
Government of Puducherry
Puducherry.

.. Respondents

By Advocate **Ms. S. Devie for Mr. R. Syed Mustafa**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To direct the respondents to consider the representation dated 29.01.2018 and thereby direct the respondents to fix the applicant’s seniority at top of 1998 batch i.e. at seniority No. 2235 (above one G. Pregash (PC 2147) below one G. Sankar (PC 2145) and consequently promote the applicant to the post of Head Constable and increase his Basic pay on par with Basic Pay that is being paid to those who were given appointment orders in the month of June 1988 and reported duty between 17.06.1998 and 30.06.1998 and also provide all monetary and non-monetary benefits granted to them, from time to time, as per rules and thereby ensure the Doctrine of Equal Pay for Equal Work under Article 14 and 21 of Constitution of India”

2. It is submitted that the applicant ought to have been offered appointment on or before 15.11.1997 as per the direction of this Tribunal in OA 978/1996, whereas he was given appointment to the post of Police Constable only on 31.08.1998 due to which he is drawing lesser pay. He made a detailed representation to the respondents in this regard which is still pending with the respondents for consideration.
3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider his representation and pass a reasoned and speaking order within a reasonable time frame.
4. Ms. S. Devie appearing for Mr. R. Syed Mustafa takes notice on behalf of the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A 9 representation of the applicant dt. 29.01.18 and pass a reasoned order in accordance with law within a period of two months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
10.07.2018

AS